

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 220
IB-2746/ND/2019**

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. Bhaskar Vali, Advocate
For the Respondent/ Corporate-debtor :Mr. Gaurav Srivastava,
Advocate**

ORDER

Counsels for both the parties are present. Learned counsel appearing on behalf of the corporate-debtor seeks time to file the reply. 7 days' time is granted for filing the reply. If the corporate-debtor fails to file the reply within the time, then he shall be deemed to be debarred from filing the reply. Matter is adjourned to **12.02.2020**.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**